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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 3097/2020

IQBAL ..... Petitioner

Through: Mr. Sanjay Hegde, Sr. Advocate with

Mr. Chandan Goswami, Mr. Anas Tanwi, Mr. Eeshan Pandey and Mr.

Mudit Makhijani, Advocates

versus

THE STATE (GOVT OF NCT OF DELHI) ..... Respondent

Through: Mr. S. V. Raju, ASG with

Mr. Amit Mahajan SPP, Mr. Rajat Nair SPP, Mr. Shantnu Sharma, Mr. Dhruv Pande, Mr. A Venkatesh, Mr. Guntur Pramod Kumar, Ms. Sairica Raju, Mr. Shaurya R Rai and Ms.

Zeal Shah, Advocates

# **CORAM:**

# HON'BLE MR. JUSTICE SURESH KUMAR KAIT ORDER

% <del>09.12.2020</del>

The hearing has been conducted through video conferencing.

- 1. Present petition has been filed by the petitioner under section 439 Cr.P.C. for grant of regular bail in pursuance to FIR No. 119/2020 for the offences punishable under Sections 147/148/149/302/395 IPC registered at police station Khajuri Khas, New Delhi.
- 2. It is not in dispute that 4 accused are already on bail pursuant to order passed by this Court. However, learned ASG is unable to establish that the present petitioner is not similarly situated with other 4 co-accused.

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- 3. In view of the facts recorded above, I am of the view that on parity the petitioner deserves bail. Accordingly, he shall be released on bail forthwith on his furnishing a personal bond of Rs.15,000/- (in view of financial capacity of the petitioner) and a surety of the like amount to the satisfaction of Trial Court.
- 4. Petitioner shall not directly or indirectly influence any witness or tamper with the evidence.
- 5. The Trial Court shall not get influenced by the observation made by this Court while passing the order.
- 6. The petition is, accordingly, allowed and disposed of.
- 7. Copy of this order be transmitted to the Jail Superintendent concerned and Trial Court for information and necessary compliance.
- 8. The order be uploaded on the website forthwith.

SURESH KUMAR KAIT, J

DECEMBER 9, 2020 Aj